## 12.00 Noon

## PAPERS LAID ON THE TABLE

- Report and Accounts (1998-99) of Central Electronics Limited, New Delhi and National Research Development Corporation, New Delhi and related papers.
- II. Report and Accounts (1998-99) of National Centre for Antarctic and Ocean Research, Goa and Consultancy Development Centre, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCES DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN): Sir, I lay on the Table:-

A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

- I. (i) (a) Twenty-fifth Annual Report and Accounts of the Central Electronics Limited, New Delhi, for the year 1998-99, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon
  - (b) Statement by Government accepting the above Report. [Placed in Library. See No. LT. 15.14/00]
  - (ii) (a) Forty-fifth Annual Report and Accounts of the National Research Development Corporation, New Delhi, for the year 1998-99, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
    - (b) Review by Government on the working of the above Company.
    - (c) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I)(i) above. [Placed in Library. See No. LT. 1193/00]
- II. (i) (a) Annual Report and Accounts of the National Centre for Antarctic and Ocean Research, Goa, for the year 1998-99, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Centre.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT. 1615/00]
- (ii) (a) Thirteenth Annual Report and Accounts of the Consultancy Development Centre, New Delhi, for the year 1998-99, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report [Placed in Library. See No. LT. 1194/00]
- I. Notifications of the Ministry of Consumer Affairs and and Public Distribution
- II. Reports 1995 to 1997 of the Development Council for Sugar Industry and related papers

THE MINISTER OF CONOSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SHANTA KUMAR): Sir, I lay on the Table:-

- I. A copy each (in English and Hindi) of the following notifications of the Ministry of Consumer Affairs & Public Distribution (Department of Sugar & Edible Oils), under sub-section (6) of Section 3 of the Essential Commodities Act. 1955:—\*
  - I.(i) G.S.R. 832(E) dated 29.12.1999 publishing the Order bringing importers of sugar within the purview of Sugar Central Order, 1966 at par with domestic producers of sugar to restrict or regulate sale etc of sugar. [Placed in Library. See No. LT. 1360/00]
    - (ii) G.S.R. 135 (E) dated 17.2.2000 publishing the Levy Sugar Supply (Control) Amendment Order 2000.
  - (iii) G.S.R. 136 (E) dated 17.2.2000 publishing the Order on fixation of controlled price of sugar for PDS.
  - (iv) G.S.R. 137 (E) dated 17.2.2000 publishing the Order imposing levy obligation of 30% on importers of sugar.
  - (v) G.S.R. 138 (E) dated 17.2.2000 publishing the Imported Sugar (Price Fixation) Order, 2000. [Placed in Library for (ii) to (v) See No. LT. 1438/00]